

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:
Shri Gireesh B. Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Date of Order: 18.5.2017

In the matter of

Suo motu Review of order dated 15.3.2017 in Petition Nos 8/GT/2016, 262/GT/2014 and 261/GT/2014

And

In the matter of

Revision/ Approval of tariff of Nathpa Jhakri Hydroelectric Power Station (1500 MW) for the periods 2004-09, 2009-14 and 2014- 19

AND

In the matter of

SJVN Limited.
(A Joint Venture of Govt. of India and Govt. of Himachal Pradesh)
Himfed Building,
New Shimla – 171009

.....**Petitioner**

Vs

1. Punjab State Power Corporation Ltd.
The Mall, Patiala – 147001

2. Haryana Power Purchase Centre,
Shakti Bhawan, Sector VI,
Panchkula - 134019,

3. Delhi Transco Ltd,
Shakthi Sadan, Kotla Road
New Delhi -110002

4. Tata Power Delhi Distribution Ltd.
33 kV Sub-station, Hudson Lines,
Kingsway Camp, Delhi – 110009

5. BSES Rajdhani Power Ltd.
2nd Floor, B Block, Nehru Place,
New Delhi 110019



6. BSES Yamuna Power Ltd.
Shakti Kiran Building, Karkardooma,
Delhi – 110092

7. Ajmer Vidyut Vitran Nigam Ltd.
Old Power House, Hathi Bhsata,
Jaipur Road, Ajmer

8. Jaipur Vidyut Vitran Nigam Ltd.
Vidyut Bhawan, Janpath,
Jaipur – 302005

9. Jodhpur Vidyut Vitran Nigam Ltd.
New Power house, Industrial Area, Jodhpur

10. Himachal Pradesh State Electricity Board Ltd,
Vidyut Bhawan,
Shimla – 171004

11. Power Development Department (J&K),
Government of J&K,
Mini Secretariat, Jammu

12. Power Department,
Union Territory of Chandigarh,
Additional Office Building, Sector 9D,
Chandigarh

13. Uttar Pradesh Power Corporation Ltd.
Shakti Bhawan, 14, Ashoka Road,
Lucknow – 226001

14. Uttranchal Power Corporation Ltd.
Urja Bhawan, Kanwali Road,
Dehradun- 248001

15. Government of Himachal Pradesh,
H.P. Secretariat,
Shimla -171002

.....Respondents

ORDER

Petition Nos 8/GT/2016, 262/GT/2014 and 261/GT/2014 filed by the petitioner, SJVNL were disposed of by the Commission by order dated 15.3.2017 with the following directions:

“12. In line with the above decision, we are inclined to dispose of this petition, with liberty to the petitioner to approach the Commission with fresh tariff petition in respect of the generating station after approval of RCE-IV by the Central Government. We direct accordingly. We also direct that the annual fixed charges determined by order dated 20.6.2014 in Petition No.168/GT/2013 shall however continue to be in operation till the tariff of the generating station for the periods 2004-09, 2009-14 and 2014-19 are determined based on the approved RCE. The filing fees deposited by



the petitioner in respect of these petitions shall be adjusted against the fresh tariff petitions to be filed for the said periods in terms of the liberty granted above.”

2. It has been noticed that the AFC claimed by the petitioner for the years 2017-18 and 2018-19 in Petition No. 261/GT/2014 relating to the period 2014-19 are much lower than the AFC allowed to be continued vide order dated 15.3.2017. This would result in recovery of AFC far in excess of the entitlement as per the claim of the petitioner and will add burden on the beneficiaries. The Commission has decided to rectify this anomaly by undertaking *suo motu* review of the order dated 15.3.2017. Accordingly, in exercise of power under Regulation 103A of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2009, the order dated 15.3.2017 is modified to the extent that the AFC to be recovered by the petitioner for the years 2017-18 and 2018-19 shall be limited to the claim for the respective years (i.e ₹ 1368.83 crore in 2017-18 and ₹1395.66 crore in 2018-19) in Petition No. 261/GT/2014, which shall be subject to adjustment after determination of tariff based on the approved RCE-IV.

3. All other terms of the order dated 15.3.2017 remains unchanged.

Sd/-
(Dr. M.K. Iyer)
Member

Sd/-
(A.S Bakshi)
Member

Sd/-
(A.K.Singhal)
Member

Sd/-
(Gireesh B Pradhan)
Chairperson

